

**2**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**  
**AT NEW DELHI**

O.A No. 1369/2024

**IN THE MATTER OF:-**                      **I N D E X**

<b><u>S.No</u></b>	<b>PARTICULARS</b>	<b>PAGE No.</b>
<b><u>1.</u></b>	Affidavit	01-09
<b><u>2.</u></b>	Annexure-I (Copy of Detention orders & approval orders)	10-26
<b><u>3.</u></b>	Annexure-II (Copy of order u/s 163 of BNSS)	27-28
<b><u>4.</u></b>	Annexure-III (Copy of order regarding temporary firewood depot)	29.

Answering respondent  
Through Counsel

Place: Doda

Dated: -04-2025

(G.M.Kawoosa)  
Standing Counsel  
National Green Tribunal

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**

**AT NEW DELHI**

O.A No. 1369/2024

**Title of the case:-**

News item titled "77 cases of illegal felling of conifer Trees reported in J&K's Doda" appearing in the Daily Excelsior dated 27.11.2024.

**IN THE MATTER OF:** - Affidavit on behalf of answering respondent no. 3  
i.e District Magistrate, Doda.

**May it please your Lordships**

The deponent / answering respondent most respectfully submits as under:

1. That the case mentioned above was listed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 13.12.2024.
2. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 13.12.2024, passed directions to respondents. Operative part of the part is being reproduced as under: -

***"Para 6. Hence, we implead following as respondents in this matter:***

***(1) Principal Chief Conservator of Forests, Jammu & Kashmir, Forest Complex, Sheikh Bagh, Near Lal Chowk, Srinagar, J&K - 190001.***

***(2) Ministry of Environment, Forest and Climate Change, Regional Office, Jammu & Kashmir, IWDP Complex, Narwal, Jammu-180010.***

***(3) District Magistrate, Doda, Mini Secretariat Complex, Doda - 182202.***

***Para7. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next hearing date. If any respondent directly files the reply***

  
**Deputy Commissioner  
Doda**

*without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal."*

- 3. That immediately after the issuance of order mentioned supra, the deponent / answering respondent convened a meeting with all stakeholders for submission of a detailed report in this regard after field verification.
- 4. That after detailed verification, it has been submitted by the forest Department that the cases reported in the news article belong to separate incidents which are not related to each other. Further it has come to the fore that total 77 cases of illegal felling from May 2024 to November 2024 were reported in Forest Compartment no. 3,5, & 6 of Jai 1<sup>st</sup> Block, Chiralla range of Bhaderwah Forest Division wherein illicit felling of trees of Fir, Spruce and deodar species have been reported. Accordingly, all 77 cases were formally registered under section 26 of the Indian Forest Act, 1927. Detailed data of the cases is being submitted as under:

S.No	Compartment Name/No.	No. of cases Registered	No. of trees Damaged
1	Jai-03	23	46
2	Jai-05	24	32
3	Jai-06	30	55
	<b>Total</b>	<b>77</b>	<b>133</b>

- 5. That it is pertinent to mention that District Administration in close coordination with Forest Department has carried a detailed analysis of the

  
 Deputy Commissioner  
 Doda

reasons / factors in the regarding the 5 illicit felling of the trees. Thorough study was undertaken in this regard wherein following factors were identified:-

- i) **Topographical / Security Challenges:** Forest area of Jai 1<sup>st</sup> Block due to various factors viz Extreme Geographic Isolation, Rugged Terrain with severely limited connectivity etc. poses exceptional challenges for conservation. It is located in interior of the forests at an altitude of approx. 2500m ASL. Due to the aforementioned reasons, the region has historically served as a strategic flashpoint during counter-insurgency operations due to persistent militancy concerns. Most recently, the forest area designated as Kota Top in compartment 3 witnessed an extensive military operation in June 2024, due to which the movement of forest staff was restricted taking into consideration their safety and security. As such, the front-line staff of the Forest Department faces uphill task in the said compartment regarding its conservation. Further, the security agencies have time and again instructed the forest staff not to patrol the area independently citing security issues due to which the movement of the forest personnel has been severely affected.
- ii) **Severe Winter Conditions:** That it is submitted that the region experiences severe winter conditions, with snowfall frequently exceeding 6 feet in depth due to its high altitude and its location on northern aspect. These extreme weather conditions create significant subsistence challenges for the predominantly working-class local population in 6-7 villages of the area. Due to these circumstances, communities have developed unavoidable dependency on forest resources to meet their basic survival needs,

  
Deputy Commissioner  
Doda

4

including fire wood for cooking<sup>6</sup>, heating, and other household purposes. Absence of alternative fuel sources throughout the surrounding forest areas further compound this dependency.

Due to aforementioned security and other constraints outlined above, this remote forest area has faced persistent challenges from unauthorized individuals in the last three decades who have always taken advantage of the situation to damage trees predominantly fir and spruce species. Historically, during period of peak militancy, comprehensive monitoring of the area became increasingly difficult despite the forest department's efforts, as field staff could only conduct limited patrolling under the prescribed security protocols. Consequently, years old stumps of fir and spruce remain visible in these compartments at places demonstrating the long-standing nature of the vulnerability of the area against these threats and challenges under exceptional circumstances.

6. That inspite of the aforementioned challenges / issues, the Forest Department and District Administration have implemented decisive measures to combat fresh illicit tree felling in the affected area, including strict legal actions against offenders under the IFA 1927 and PSA, enhanced surveillance through additional Forest Department and Forest Protection Force personnel, requests for further reinforcements, comprehensive eco-restoration proposals, disciplinary action against officials etc. Details of the actions taken in view of cases of illegal felling reported and abovementioned challenges are as under:

  
Deputy Commissioner  
Doda

i) That in all 77 reported cases of the illegal felling the forest department along with the District Administration has taken due cognizance under law, which is submitted as under:

a) Cases in which legal proceeding against the culprits under section 26 of the Indian Forest act 1927 initiated = 35 nos.

b) No. of cases compounded = 5 nos.

c) No. of cases forwarded to revenue authorities for action under Jammu & Kashmir Preservation of Specified Trees act = 2 nos.

**(Pertained to timber seizure and a green tree on revenue land)**

d) No. of cases forwarded to the authorized officer for confiscation under section 52 of the Indian Forest Act = 35 nos.

The Forest Department has expedited legal proceedings against the culprits under section 26 of the aforementioned act and submitted the cases in the court of law while the confiscation proceedings under section 52 of the act are underway.

ii) **Constitution of Joint Enquiry committee** - An independent four-member joint enquiry team headed by Assistant Director, Forest Protection Force has been constituted by Conservator Forests, Chenab vide order no. 31 of 2024-25 dated 03.12.2024, and letter no. CFC/Estt. 2024-25/9008-09 dated 12.12.2024 to investigate matters in Compartment no. 03, 05 & 06 of Jai 1st block. The joint team has submitted interim report vide letter no. 152/SC dated 29.03.2025.

In its enquiry report, it has been reported that the team has inspected compartment 3, 5 and 6 of Jai 1st block and found that the cases against all the reported 133 damaged trees have been registered

  
**Deputy Commissioner**  
**Doda**

under Indian Forest act and J & K Reservation of Specified Trees Act, 1969 with legal proceedings already initiated as in preceding paras. The report also highlighted protection challenges in Jai 1st block attributed to geographic isolation, rugged terrain, constrained patrolling due to recent security threats, and inadequate road connectivity.

iii) **Cognizance under Public Safety Act:** An activity has been carried out by the forest department to identify repeated offenders and accordingly submitted dossiers against 02 habitual offenders to the deponent / answering respondent for booking them under stringent Public Safety Act. Accordingly, the deponent has booked the two habitual offenders under Public Safety Act and necessary action has been initiated against the culprits under law. Copy of the Detention Orders passed by the answering respondent and subsequent approval orders passed by the Home Department are enclosed and marked as **Annexure- I.**

iv) **Ban on use of mechanical cutters:** Based on the recommendations of the Forest Department, the deponent /answering respondent vide order no. 16139/DM/Doda has imposed a strict ban on the illegal use and possession of mechanical cutters under Section 163 of BNSS. A copy of the order is enclosed and marked as **Annexure-II.**

v) **Establishment of Joint patrolling team** - A joint patrolling team comprising of Forest employees and Forest Protection Force personnel has been deployed in Tanta village for regular patrolling

  
**Deputy Commissioner**  
**Doda**

and monitoring of illicit felling activities. Despite security threats the team is monitoring the incidents of illicit felling on daily basis. 7

- vi) **Seeking timely police help due to security issues** - Due to heightened security concerns and ongoing counter-insurgency operations as outlined previously, staff mobility is significantly restricted in the Forest area. Forest personals have been strictly advised not to enter forests without proper security protocol. The challenges are compounded by the remote location, situated deep within forests at elevations exceeding 2,500 meters, making it impractical for frontline staff to arrange daily security assistance. While the forest department has requested support from law enforcement in various instances, comprehensive assistance has been constrained due to the complex security environment in the region.
- vii) **Establishment of temporary firewood depot** - To cater to the firewood demand of the villagers, a temporary firewood depot has been established in Tanta village, thereby reducing dependency on illicit felling. A copy of the order regarding establishment of temporary firewood depot is enclosed as **Annexure-III**.
- viii) **Disciplinary Actions:** Forest Department has initiated stringent disciplinary actions against officials for failing in their duties to protect the forests in the matter. Specifically, the Block Officer and Beat Guards have been placed under suspension and further disciplinary action is being initiated against them.

  
Deputy Commissioner  
Doda

Further, to ensure an impartial and fair enquiry, the incumbent Divisional Forest officer and Range officer concerned have been transferred out and replaced by new officers.

7. That in light of aforementioned facts and circumstances it is respectfully submitted that the Forest Department and the District administration are taking due cognizance in the matter and have implemented strategic intervention framework combining strict legal enforcement, field level operational measures and institutional accountability to tackle the issue of illicit felling despite challenging geographical isolation, security threats, extreme weather conditions, and critical staff shortages etc.

**IN THE PREMISES,**

Therefore, keeping in view of the above stated facts, it is respectfully prayed that the submissions made herein above and those to be urged at the time of hearing, the affidavit may kindly be taken up on record and considered in the interest of justice.

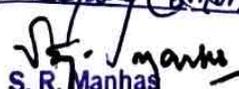
  
Deponent  
Deputy Commissioner  
Doda

**Verification:**

Verified today on 07th April 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Identified by  
Amit Kumar  
ARA section DC office Doda



Solemnly admitted before me on oath  
By the Deponent Deputy Commissioner Doda  
Hence I attested  
  
S. R. Manhas  
Advocate  
Notary Public Doda (J&K)

  
Deponent  
Deputy Commissioner  
Doda





UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

ORDER No. PSA 02 of 2025  
Dated 12-03-2025

Sub:- Detention of Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura, Tanta, Tehsil Kahara, District Doda under Clause (a-1), Sub-Section 1 of Section 8 of J&K Public Safety Act, 1978.

1. Whereas, through the dossier submitted by the Divisional Forest Officer, Bhaderwah vide No. DFO/Bhad/PSA/6977 dated:- 06.03.2025, it has come to fore that the subject is a notorious timber smuggler, causing damage to the forests of the District, especially in compartment 05/Jai Chiralla Range of Bhaderwah Forest Division.
2. Whereas, the subject is a habitual offender against whom 02 FIRs have already been registered in other criminal cases at Police Station Gandoh and 01 FIR lodged by Block Officer Jai-1<sup>st</sup> regarding manhandling / death threatening a Govt. official.
3. Whereas, the activities of the subject are causing damage not only to the green wealth of the district and the local biodiversity of the area, but also impacting the lives of the people. The subject has not renounced his illegal practices, even after issuance of warnings and registration of damage cases against him. He is also threatening the forest field officials posted in the area.
4. Whereas, the gist of the FIR / damage cases / reports of the subject submitted by the Divisional Forest Officer, Bhaderwah along with the dossier are detailed below and are a testimony of the illegal activities of the subject, which are highly detrimental to the health of forest cover and the local environment of the District.

PCA  
  
 Naib Tehsildar  
 Executive Magistrate 1<sup>st</sup> Class  
 (P.A. to DC Doda)

District Magistrate  
 Doda (J&K)



UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

The details are as under:-

01. **Damage Case No. 42/2024-25:** On dated:- 21-09-2024 the then Block Officer Jai-1st Sh. Fayaz Ahmed along with Beat Guard Tanta-2nd Gh Rasool reported as per specific information from the source that the culprits /habitual smugglers have been involved in illicit timber from Co. No 05/Jai & 06/Jai near "Nakhtalan". The BO along with Bgd laid a trap near village wanipura and caught the culprits carrying sleepers on their shoulders in the evening. Upon noticing BO & Bgd, the culprit Bilal Ahmed threw sleeper to BO Sh Fayaz Ahmed, causing injury to B.O right hand and leg. After that the BO along with Bgd seized Kail green scants 04 Nos = 11.08 Cft and the same has been handed to Sh Shabir Ahmed Wani S/o Umar Din Wani R/o Wanipura Tanta. On dated:- 22-09-2024 a FIR No:-0098 Dated:-22-09-2024 has been registered in Police Station Gandoh . Further after tracing the source of the damage found a Kail green tree of dia-class 60-70 illicitly damaged down the hill side with mechanical cutter in Co.No 06/Jai. Further, a case Damage Case No. 42/2024-25 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule. The concerned Block Officer Jai-1st completed enquiry and after getting challaning permission from DFO Bhaderwah and same has been handed over I/c Forest Prosecuting Officer for Court Challaning in the Court of law at JMIC Thathri.
02. **Damage Case No. 44/2024-25:-** On dated:- 20-09-2024 the then Beat Guard Tanta-2<sup>nd</sup> Sh. Ghulam Rasool & Anayat Hussain reported regarding illicit damage of Deodar green of dia-class 60-70=01 No in Co. No 05/Jai against the offender namely Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura Tanta. The then Beat Guard also seized the Deodar green scants 07.37 Cft and kept on the supardnama of Sh. Shafket Hussain S/o Ab Subhan Wani R/o Wanipura Tanta Tehsil Kahara . Further, a case Damage Case No. 44/2024-25 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1<sup>st</sup> for further enquiry and detailed report under rule. The concerned Block Officer Jai-1<sup>st</sup> completed enquiry and after getting challaning permission from DFO Bhaderwah and same has been handed over I/c Forest Prosecuting Officer for Court Challaning in the Court of law at JMIC Thathri

  
District Magistrate  
Doda (J&K)

  
PCA  
Nalb Tehsildar  
Executive Magistrate, 1<sup>st</sup> Class  
(PA to DG Doda)



14

12

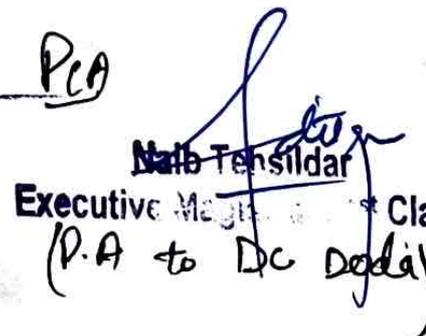
UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

D/Case No.	Co.	Species	Qty of damage done	Vol. Stolen (cft)	Volume Seized (cft)	Cost recoverable for damage (In Rs.)
42/2024-25	05/Jai	Kail Green	-	-	11.08	
44/2024-25	05/Jai	Deo Green	60-70= 01 Tree	75.88	07.37	107977.24
Total			01 Tree	75.88	18.45	107977.24
Other Criminal FIRs						
FIR No.	Date		Remarks			
0098	29.09.2024		FIR lodged in PS Gandoh			

5. From the perusal of the above referred FIR / damage cases / reports registered against the subject by the forest department, in 2024-25, it has become clear that the subject has least respect for the Law of the Land. He has got huge motivation and great propensity to indulge in activities which can damage the forests, the environment and have detrimental effect on the local ecosystem as well as on the peaceful existence of the society.
6. Whereas, the activities of the subject are liable to cause landslides, adverse climatic changes, contribute to the degradation of biodiversity, destroy the habitation of flora and fauna, prohibit natural regeneration of forest growth and exploitation of natural resources in the District.

  
District Magistrate  
Doda (I&K)

  
Naib Tehsildar  
Executive Magistrate Class  
(P.A to DC Doda)



UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

7. Whereas, the subject is working as the enemy of ecology and ecological stability and causing irredeemable loss to the local environment. His activities can inspire others, who are looking to make easy money, to take this path and cause damage to the local forests in the District.
8. Whereas, from the activities of the subject, it is proved beyond doubt that he has taken upon himself the agenda of damaging the environment and the ecosystem, lethally, beyond repair, in the District, especially, in the compartment 05/Jai, Chiralla Range of Bhaderwah Forest Division and that the normal course of legal action has not been able to deter him from pursuing his motives.
9. Whereas, tree cover is a must to maintain the ecological stability and environment of an area and administration is continuously trying its best to increase the forest cover in the District by undertaking plantation drives from time to time, but the activities of the subject is a hindrance to this mission and can instigate other people, who want to earn easy money, to follow his path.
10. Whereas, the subject has been found engaged in the reckless felling of green trees in the forest areas of Bhaderwah Forest Division, in violation of Section 26 of the Indian Forest Act, 1927. Additionally, the subject's involvement in the illegal trade and smuggling of timber for personal gains, endangers the local environment and poses a serious threat to the lives and health of people due to illegal smuggling in the affected areas. The subject's illegal felling & smuggling of timber not only causes ecological damage but may also lead to local unrest and creation of illicit money that can be used for supporting anti-national elements' ('ANEs') activities in the District, which needs to be controlled, especially in the current scenario.

-PCA

Naib Tehsildar

Executive Magistrate 1<sup>st</sup> Class

(P.A. to D. Doda)

District Magistrate  
Doda (J&K)



**UNION TERRITORY OF JAMMU AND KASHMIR**  
**OFFICE OF THE DISTRICT MAGISTRATE DODA**

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

11 Whereas, in light of the above enumerated facts and dossier submitted by the Divisional Forest Officer, Forest Division, Bhaderwah vide DFO/Bhad/PSA/6977 dated - 06 03 2025, it is proved beyond doubt that the subject is a serious threat to the forest property and maintenance of ecological and environmental balance in the District, especially in areas where he has been operating. Therefore, I am satisfied that remaining free of the subject is a significant threat to the forests, forest property and the environment and I am of the opinion that his detention under the provisions of J&K Public Safety Act, 1978 is absolutely necessary.

12 Now therefore, in view of the facts and circumstances as stated above, I, Harvinder Singh, District Magistrate, Doda, in exercise of powers conferred upon me under Clause (a-1), Sub-Section 1 of Section 8 of J&K Public Safety Act, 1978, hereby direct that Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura, Tanta, Tehsil Kahara, District Doda be detained immediately for a period to be determined by the Advisory Board.

  
District Magistrate  
District Magistrate  
Doda (J&K)

Copy to the:-

1. Principal Secretary, Home Department, J&K Government, Jammu for information.
2. Senior Superintendent of Police, Doda for information.
3. Superintendent Central Jail, Kotbhalwal, Jammu for information.
4. Divisional Forest Officer, Forest Division, Bhaderwah for information and necessary action.

PCA  
  
Naib Tehsildar  
Executive Magistrate 1<sup>st</sup> Class  
(P.A to DM Doda)



UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

The Principal Secretary,  
Home Department, J&K Government,  
Jammu.

Subject:- Detention under J&K Public Safety Act, 1978.

Sir,

Vide my order No. PSA 02 of 2025 dated 12-03-2025, Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura, Tanta, Tehsil Kahara, District Doda has been ordered to be detained under clause (a-1), Sub-Section 1 of Section 8 of the J&K Public Safety Act 1978. The detention order has been issued on receipt of detailed report from the Divisional Forest Officer, Bhaderwah. A copy of dossier submitted by Divisional Forest Officer, Bhaderwah vide No. DFO/Bhad/PSA/6977 dated:- 06.03.2025 is enclosed for your kind perusal.

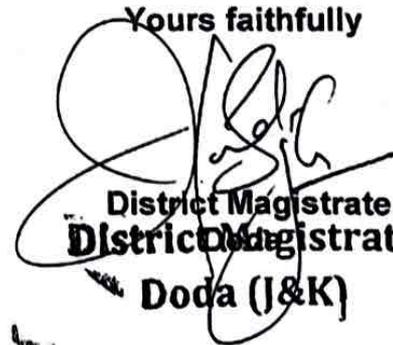
The detention order mentioned above has been issued on the grounds specified in the annexure. The subject is inflicting damage to the forest and smuggling timber, which is detrimental to the forests, Govt. property, the local environment in particular and the District in general.

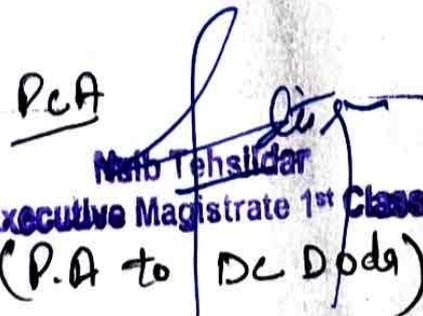
It is therefore, requested that the facts of the case may kindly be considered and the order mentioned above be approved.

Encl:-

No:- 23165 /DM/Doda  
Dated:- 12-03-2025

Yours faithfully

  
District Magistrate  
District Magistrate  
Doda (J&K)

P.A.  
  
Naib Tehsildar  
Executive Magistrate 1<sup>st</sup> Class  
(P.A. to DC Doda)

Government of Jammu and Kashmir  
Home Department,  
Civil Secretariat, Jammu/Srinagar

Subject: Detention under the Jammu and Kashmir Public Safety Act, 1978.

**Government Order No. Home/PB-V/ 480 of 2025**

**D a t e d: 18 - 03 - 2025**

Whereas, District Magistrate, Doda, in exercise of powers conferred u/s 8 (1) (a-1) of the Jammu and Kashmir Public Safety Act, 1978, vide order No. PSA 02 of 2025 dated 12-03-2025 ordered the detention of Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura, Tanta, Tehsil Kahara, District Doda, with a view to prevent him from Smuggling Timber and directed his lodgment in Central Jail Jammu Kotbhalwal; and

Whereas, District Magistrate, Doda, endorsed a copy of order dated 12-03-2025 to Home Department for approval as envisaged under sub-section (4) of section 8 of the Act; and

Whereas, the grounds of detention were examined and considered by the Government; and

Whereas, the detenu has also been endorsed a copy of the grounds of detention and other material relied upon by the detaining authority to enable him to make a representation against his detention order as provided under the Jammu and Kashmir Public Safety Act, 1978.

Now, therefore, in exercise of powers conferred by sub-section (4) of section 8 of the Jammu and Kashmir Public Safety Act, 1978, the Government hereby approves the aforesaid detention order No. PSA 02 of 2025 dated 12-03-2025 passed by the District Magistrate, Doda. The period of detention shall be determined on the basis of the opinion of the Advisory Board.

By order of the Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS  
Principal Secretary to Government,  
Home Department

Dated: -18 -03 -2025

No. Home/PB-V/84-2025 [7631793]

Copy for information and necessary action to the:-

1. Director General of Police, J&K.
2. Director General of Prisons, J&K.
3. Addl. Director General of Police, CID, J&K.
4. District Magistrate, Doda.
5. Sr. Superintendent of Police, Doda.
6. Divisional Forest Officer, Forest Division Bhandarwah
7. Superintendent, Central Jail Jammu Kotbhalwal.
8. Government Order file/file.....

*RCA*

*[Signature]*  
Najib Tehsildar

Executive Magistrate 1<sup>st</sup> Class

(P.A to DC Doda)

*[Signature]*

(Sidharath Dhiman) JKAS

Additional Secretary to Government

17

19  
Government of Jammu and Kashmir  
Home Department,  
Civil Secretariat, Jammu/Srinagar

Subject: Confirmation of detention order in respect of Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura Tanta, Tehsil Kahara, District Doda.

Reference: Advisory Board's opinion dated 20-03-2025.

Government Order No. Home/PB-V/ 528 of 2025  
Dated:- 25-03-2025

Whereas, District Magistrate, Doda, in exercise of powers conferred u/s 8 (1) (a-1) of the Jammu and Kashmir Public Safety Act, 1978, vide order No. PSA 02 of 2025 dated 12-03-2025 ordered detention of Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura Tanta, Tehsil Kahara, District Doda, with a view to prevent him from smuggling timber and directed his lodgment in Central Jail Jammu Kotbhalwal; and

Whereas, the grounds of detention and other relevant material thereof were examined and considered by the Government and the order No. PSA 02 of 2025 dated 12-03-2025, passed by District Magistrate, Doda was approved by the Government vide order No. Home / PB-V / 480 of 2025 dated 18-03-2025, which came to be executed on 15-03-2025; and

Whereas, the case was referred to the Advisory Board for opinion as provided under the Act. The Advisory Board vide its opinion dated 20-03-2025 has observed that there is sufficient cause for detention of the detenu.

Now therefore, in exercise of powers conferred by Section 17 (1) of the Jammu and Kashmir Public Safety Act, 1978, the Government hereby confirms the detention order No. PSA 02 of 2025 dated 12-03-2025, passed by District Magistrate Doda and further directs that Bilal Ahmed S/o Bashir Ahmed Wani R/o Wanipura Tanta, Tehsil Kahara, District Doda, be detained for a period of one year from the date of detention, which is w.e.f. 15-03-2025 till 14-03-2026 and lodged in Central Jail Jammu Kotbhalwal.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Chandraker Bharti) IAS  
Principal Secretary to the Government  
Dated: 25-03-2025

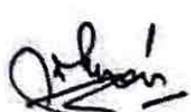
No. Home/PB-V/84/2024/ 7631793

Copy for information and necessary action to the:-

1. Director General of Police, J&K.
2. Director General of Prisons, J&K.
3. Addl. Director General of Police, CID, J&K.
4. District Magistrate, Doda.
5. Sr. Superintendent of Police, Doda.
6. Superintendent, Central Jail Jammu Kotbhalwal.
7. Divisional Forest Officer, Forest Division Baderwah.
8. Government Order file/file....

PCA

  
Naib Tehsildar  
Executive Magistrate 1st Class  
(P.A. to DC Doda)

  
(Sidharath Dhiman) JKAS  
Additional Secretary to Government



UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

ORDER No. PSA 01 of 2025  
Dated 12-03-2025

Sub:- Detention of Hasham Din S/o Abdul Razak R/o Kuthal, Tanta, Tehsil Kahara, District Doda under Clause (a-1), Sub-Section 1 of Section 8 of J&K Public Safety Act, 1978.

1. Whereas, through the dossier submitted by the Divisional Forest Officer, Bhaderwah vide No. DFO/Bhad/PSA/6981 dated:- 06.03.2025, it has come to fore that the subject is a habitual offender and a notorious timber smuggler, causing damage to the forests of the District, especially in compartment 05, 06 and 07 / Jai, Chiralla Range of Bhaderwah Forest Division.
2. Whereas, the activities of the subject are causing damage not only to the green wealth of the district and the local biodiversity of the area, but also impacting the lives of the people. The subject has not renounced his illegal practices, even after issuance of warnings and registration of damage cases against him. He is also threatening the forest field officials posted in the area.
3. Whereas, the gist of the damage cases / reports of the subject submitted by the Divisional Forest Officer, Bhaderwah along with the dossier are detailed below and are a testimony of the illegal activities of the subject, which are highly detrimental to the health of forest cover and the local environment of the District.

The details are as under:-

- (i) **File Case No. 31/2020-21:** On dated:- 25-04-2020 the then Beat Guard Tanta-1st Sh. Bashir Ahmed Shapoo reported regarding illicit damage of Kail green of dia-class 80-90=01 No in Co. No 06/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta and his associates. The then Beat Guard also seized the kail timber 20 Nos = 138.88 Cft and kept on the supardnama of Sh. Rizwan Magray S/o Gh Mustafa Magray R/o Kuthal Tanta Tehsil Kahara.

PCA  
Naib Tehsildar  
Executive Magistrate 1st Class  
(P.A to DC Doda)

Officer  
District Magistrate  
Doda (J&K)



**UNION TERRITORY OF JAMMU AND KASHMIR**  
**OFFICE OF THE DISTRICT MAGISTRATE DODA**

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

- Further, a case File No. 31/2020-21 Dated:- 26-04-2020 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule.
- (ii) **File Case No. 30/2020-21:** On dated:- 26-04-2020 the then Beat Guard Tanta-1st Sh. Bashir Ahmed Shapoo reported regarding illicit damage of Deodar green of dia-class 70-80=01 No in Co. No 06/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta and his associates. The then Beat Guard also seized the Deodar timber 05 Nos = 34.72 Cft and kept on the supardnama of Sh. Mohd Hanief S/o Roshan Din Wani R/o Kuthal Tanta Tehsil Kahara. Further, a case File No. 30/2020-21 Dated:- 26-04-2020 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule.
- (iii) **File Case No. 36/2020-21:-** Dated:- 11-05-2020 the then Beat Guard Tanta-1st Sh. Bashir Ahmed Shapoo reported regarding seizure of Kail scants 133 Nos =461.51 Cft and Deodar scants 07 Nos = 24.29 Cft in Co. No 06/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta and his associates. The then Beat Guard also seized the said timber and kept on the supardnama of Sh. Mubarak Wani Lamberdar Halqa Tanta Tehsil Kahara. Further, a case File No. 36/2020-21 Dated:- 05-05-2020 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule.
- (iv) **File Case No. 36/2023-24:** Dated:- 09-02-2024 On dated:- 09-02-2024 the then Beat Guard Tanta-1st & 2nd Sh. Ghulam Rasool reported regarding illicit damage of Kail green of dia-class 50-60=02 No in Co. No 06/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta. The then Beat Guard also seized the Kail logs 06 Nos = 34.72 Cft and kept on the supardnama of Sh. Shabir Ahmed Mir S/o Ab Latief Mir R/o Grath Nallah Tehsil Kahara. Further, a case File No. 36/2023-24 Dated:- 09-02-2024 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule.
- (v) **Damage Case No. 52/2022-23:** On dated:- 02-02-2023 the then Beat Guard Tanta- 2nd Sh. Ghulam Rasool & Anayat Hussain reported regarding illicit damage of Deodar green of dia-class 70-80=01 No in Co. No 07/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta. The then Beat Guard also seized the Kail scants 20 Nos = 33.32 Cft and kept on the supardnama of Sh. Nawshad Ahmed Magray S/o Mohd Hussain Magray R/o Kuthal Tanta Tehsil Kahara. Further, a case Damage Case No. 52/2022-23 was registered in Range Office Chiralla and the same has been forwarded to the then

PCA  
Nash Tehsildar  
**Executive Magistrate 1st Class**  
(PA to DC Doda)

**District Magistrate**  
Doda (J&K)



UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

Block Office Jai-1st for further enquiry and detailed report under rule. The concerned Block Officer Jai-1st completed enquiry and after getting challaning permission from DFO Bhaderwah and same has been Challaning in the Court of law at JMIC Thathri.

- (vi) **Damage Case No. 07/2024-25:** On dated:- 01-04-2024 the then B.O Jai-1st Sh. Ajaz Ahmed Sheikh reported regarding seizure of Kail green scants 16 Nos =45.05 Cft near Grath Nallah in CO. No 06/Jai. During the seizure of these scants, the offender namely Hasham Din S/o Ab Razak Magray R/o Kuthal and his associates and his mother and wife and other ladies resisted the team from doing the seizure. They also manhandled with team and use un-parliamentary language. The team shifted the seized scants to the Shabir Ahmed S/o AB Latief Mir R/o Grath Nallah Tanta and kept on his supardnama. Further, a Damage Case No. 52/2022-23 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule. The case is under investigation.
- (vii) **Damage Case No. 66/2024-25:** On dated:- 10-05-2024 the then Beat Guard Tanta- 2nd Sh. Ghulam Rasool & Anayat Hussain reported regarding illicit damage of Kail green of dia-class 40-50=01 No in Co. No 06/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta. The then Beat Guard also seized the Kail whole kail green tree 01 No =48.00 Cft and kept on the supardnama of Sh. Mohd Akhter S/o Roshan Din Wani R/o Tanta Tehsil Kahara. Further, a case Damage Case No. 66/2024-25 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule. The concerned Block Officer Jai-1st completed enquiry and after getting challaning permission from DFO Bhaderwah and same has been handed over to l/c Forest Prosecuting Officer for court challaning in the Court of law at JMIC Thathri.
- (viii) **Damage Case No. 78/2024-25:** On dated:- 16-10-2024 the then Beat Guard Tanta- 2nd Sh. Ghulam Rasool & Anayat Hussain reported regarding illicit damage of Kail green of dia-class 40-50=01 No in Co. No 06/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta. The then Beat Guard also seized the Kail whole kail green tree 01 No =48.00 Cft and kept on the supardnama of Sh. Mohd Akhter S/o Roshan Din Wani R/o Tanta Tehsil Kahara. Further, a case Damage Case No. 78/2024-25 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule. The case is under investigation.

PCA  
Nab Tehsildar  
Executive Magistrate 1st Class  
(R.A. to DC Doda)

District Magistrate  
Doda (J&K)



**UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA**

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

- (ix) **Damage Case No. 98/2024-25:** On dated:- 02-10-2024 the then Beat Guard Tanta- 2nd Sh. Ghulam Rasool & Anayat Hussain reported regarding illicit damage of Spruce green 60-70=01 No, Fir Green of dia-class 40-50=01 No & Fir Green 60-70=1 No by using mechanical cutter in Co. No 06/Jai against the offender namely Hasham Din S/o Abdul Razak R/o Kuthal Tanta and his associate. The then Beat Guard also seized the Fir / Spruce scants 35 Nos =98.79 Cft and kept on the supardnama of Sh Mansoor Ahmed Mir S/o Mohd Sharief Mir R/o Kuthal Tanta Tehsil Kahara. Further, a case Damage Case No. 98/2024-25 was registered in Range Office Chiralla and the same has been forwarded to the then Block Office Jai-1st for further enquiry and detailed report under rule. The case is under investigation.

D/Case No.	Comp tt.	Species	Qty of damage done	Vol. Stolen (cft)	Volume Seized (cft)	Cost recoverable for damage (In Rs.)
31/2020-21	06/Jai	Kail Green	80-90 = 1 tree		138.88	62208
30/2020-21	06/Jai	Deodar Green	70-80 = 1 tree	81.53	34.72	100955
36/2020-21	06/Jai	Deo / Kail Green			Deo 24.29 & Kail 461.51	0
36/2023-24	06/Jai	Kail Green	50-60 = 02 No	70.90	55.50	64873.5
52/2022-23	07/Jai	Deodar Green	70-80 = 1 tree	110.58	13.42	157355.3
07/2024-25	06/Jai	Seizure of Kail Green			49.05	0
66/2024-25	06/Jai	Kail Green	40-50 = 1 tree		48.00	15799
78/2024-25	05/Jai	Deo Green	40-50 = 1 tree	27.15	11.25	38634.45
98/2024-25	06/Jai	Spruce Dry	60-70 = 1 tree	181.91	98.78	98.78
		Fir Dry	60-70 = 1 tree			
		Spruce Dry	40-50 = 1 tree			
<b>Total</b>			<b>10 trees</b>	<b>472.07</b>	<b>935.41</b>	<b>491596.29</b>

4. From the perusal of the above referred damage cases / reports registered against the subject by the forest department, ranging from 2021 till date, it has become clear that the subject has least respect for the Law of the Land. He has got huge motivation and great propensity to indulge in activities which can damage the forests, the environment and have detrimental effect on the local ecosystem as well as on the peaceful existence of the society.

P.A.  
Naib Tehsildar  
Executive Magistrate 1<sup>st</sup> Class  
(P.A to DC Doda)

District Magistrate  
Doda (J&K)



**UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA**

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

5. Whereas, the activities of the subject are liable to cause landslides, adverse climatic changes, contribute to the degradation of biodiversity, destroy the habitation of flora and fauna, prohibit natural regeneration of forest growth and exploitation of natural resources in the District.
6. Whereas, the subject is working as the enemy of ecology and ecological stability and causing irredeemable loss to the local environment. His activities can inspire others, who are looking to make easy money, to take this path and cause damage to the local forests in the District.
7. Whereas, from the activities of the subject, it is proved beyond doubt that he has taken upon himself the agenda of damaging the environment and the ecosystem, lethally, beyond repair, in the District, especially, in the compartment 05, 06 and 07 / Jai, Chiralla Range of Bhaderwah Forest Division and that the normal course of legal action has not been able to deter him from pursuing his motives.
8. Whereas, tree cover is a must to maintain the ecological stability and environment of an area and administration is continuously trying its best to increase the forest cover in the District by undertaking plantation drives from time to time, but the activities of the subject is a hindrance to this mission and can instigate other people, who want to earn easy money, to follow his path.
9. Whereas, the subject has been found engaged in the reckless felling of green trees in the forest areas of Bhaderwah Forest Division, in violation of Section 26 of the Indian Forest Act, 1927. Additionally, the subject's involvement in the illegal trade and smuggling of timber for personal gains, endangers the local environment and poses a serious threat to the lives and health of people due to illegal smuggling in

*PCA*  
*Najib Tenzin*  
Executive Magistrate 1st Class  
(PA to DC Doda)

*[Signature]*  
District Magistrate  
Doda (J&K)



**UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA**

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

the affected areas. The subject's illegal felling & smuggling of timber not only causes ecological damage but may also lead to local unrest and creation of illicit money that can be used for supporting anti-national elements' ('ANEs') activities in the District, which needs to be controlled, especially in the current scenario.

10. Whereas, in light of the above enumerated facts and dossier submitted by the Divisional Forest Officer, Forest Division, Bhaderwah vide DFO/Bhad/PSA/6981 dated:- 06.03.2025, it is proved beyond doubt that the subject is a serious threat to the forest property and maintenance of ecological and environmental balance in the District, especially in areas where he has been operating. Therefore, I am satisfied that remaining free of the subject is a significant threat to the forests, forest property and the environment and I am of the opinion that his detention under the provisions of J&K Public Safety Act, 1978 is absolutely necessary.

11. Now therefore, in view of the facts and circumstances as stated above, I, Harvinder Singh, District Magistrate, Doda, in exercise of powers conferred upon me under **Clause (a-1), Sub-Section 1 of Section 8 of J&K Public Safety Act, 1978**, hereby **direct that Hasham Din S/o Abdul Razak R/o Kuthal, Tanta, Tehsil Kahara, District Doda** be detained immediately for a period to be determined by the Advisory Board.

  
**District Magistrate  
Doda  
Doda (J&K)**

Copy to the:-

1. Principal Secretary, Home Department, J&K Government, Jammu for information.
2. Senior Superintendent of Police, Doda for information.
3. Superintendent District Jail Udhampur for information.
4. Divisional Forest Officer, Forest Division, Bhaderwah for information and necessary action.

PCA

  
**Naib Tehsildar  
Executive Magistrate 1st Class  
(P.A. to D.M. Doda)**



UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)

Fax No. 01996-233231

The Principal Secretary,  
Home Department, J&K Government,  
Jammu.

Subject:- Detention under J&K Public Safety Act, 1978.

Sir,

Vide my order No. PSA 01 of 2025 dated 12-03-2025, Hasham Din S/o Abdul Razak R/o Kuthal, Tanta, Tehsil Kahara, District Doda has been ordered to be detained under clause (a-1), Sub-Section 1 of Section 8 of the J&K Public Safety Act 1978. The detention order has been issued on receipt of detailed report from the Divisional Forest Officer, Bhaderwah. A copy of dossier submitted by Divisional Forest Officer, Bhaderwah vide No. DFO/Bhad/PSA/6981 dated:- 06.03.2025 is enclosed for your kind perusal.

The detention order mentioned above has been issued on the grounds specified in the annexure. The subject is inflicting damage to the forest and smuggling timber, which is detrimental to the forests, Govt. property, the local environment in particular and the District in general.

It is therefore, requested that the facts of the case may kindly be considered and the order mentioned above be approved.

Encl:-

No:- 22-162 /DM/Doda

Dated:- 12-03-2025

PCA  
Naib Tehsildar  
Executive Magistrate 1st Class  
(PA to DC Doda)

Yours faithfully

District Magistrate  
Doda (J&K)

Government of Jammu and Kashmir  
Home Department,  
Civil Secretariat, Jammu/Srinagar

Subject: Detention under the Jammu and Kashmir Public Safety Act, 1978.

**Government Order No. Home/PB-V/ 481 of 2025**  
**D a t e d: 18 -03 - 2025**

Whereas, District Magistrate, Doda, in exercise of powers conferred u/s 8 (1) (a-1) of the Jammu and Kashmir Public Safety Act, 1978, vide order No. PSA 01 of 2025 dated 12-03-2025 ordered the detention of Hasham Din S/o Abdul Razak R/o Kuthal, Tanta, Tehsil Kahara, District Doda, with a view to prevent him from Smuggling Timber and directed his lodgment in District Jail, Udhampur; and

Whereas, District Magistrate, Doda, endorsed a copy of order dated 12-03-2025 to Home Department for approval as envisaged under sub-section (4) of section 8 of the Act; and

Whereas, the grounds of detention were examined and considered by the Government; and

Whereas, the detenu has also been endorsed a copy of the grounds of detention and other material relied upon by the detaining authority to enable him to make a representation against his detention order as provided under the Jammu and Kashmir Public Safety, Act, 1978.

Now, therefore, in exercise of powers conferred by sub-section (4) of section 8 of the Jammu and Kashmir Public Safety Act, 1978, the Government hereby approves the aforesaid detention order No. PSA 01 of 2025 dated 12-03-2025 passed by the District Magistrate, Doda. The period of detention shall be determined on the basis of the opinion of the Advisory Board.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Chandraker Bharti) IAS  
Principal Secretary to Government,  
Home Department

Dated: - 18 -03 -2025

No. Home/PB-V/83-2025 [7631794]

Copy for information and necessary action to the:-

1. Director General of Police, J&K.
2. Director General of Prisons, J&K.
3. Addl. Director General of Police, CID, J&K.
4. District Magistrate, Doda.
5. Sr. Superintendent of Police, Doda.
6. Divisional Forest Officer, Forest Division Bhaderwah
7. Superintendent, District Jail, Udhampur.
8. Government Order file/file.....

*PCA*  
*Nait Pahsidar*  
**Executive Magistrate 1<sup>st</sup> Class**  
*(P.A to DC Doda)*

*(Signature)*  
(Sidharath Dhiman) JKAS  
Additional Secretary to Government

Government of Jammu and Kashmir  
Home Department,  
Civil Secretariat, Jammu/Srinagar

**Subject:** Confirmation of detention order in respect of Hasham Din S/o Abdul Razak R/o Kuthal, Tanta, Tehsil Kahara, District Doda.

**Reference:** Advisory Board's opinion dated 20-03-2025.

Government Order No. Home/PB-V/ 529 of 2025  
Dated:- 25-03-2025

Whereas, District Magistrate, Doda, in exercise of powers conferred u/s 8 (1) (a-1) of the Jammu and Kashmir Public Safety Act, 1978, vide order No. PSA 01 of 2025 dated 12-03-2025 ordered detention of Hasham Din S/o Abdul Razak R/o Kuthal, Tanta, Tehsil Kahara, District Doda, with a view to prevent him from smuggling timber and directed his lodgment in District Jail Udhampur; and

Whereas, the grounds of detention and other relevant material thereof were examined and considered by the Government and the order No. PSA 01 of 2025 dated 12-03-2025, passed by District Magistrate, Doda was approved by the Government vide order No. Home / PB-V / 481 of 2025 dated 18-03-2025, which came to be executed on 14-03-2025; and

Whereas, the case was referred to the Advisory Board for opinion as provided under the Act. The Advisory Board vide its opinion dated 20-03-2025 has observed that there is sufficient cause for detention of the detenu.

Now therefore, in exercise of powers conferred by Section 17 (1) of the Jammu and Kashmir Public Safety Act, 1978, the Government hereby confirms the detention order No. PSA 01 of 2025 dated 12-03-2025, passed by District Magistrate Doda and further directs that Hasham Din S/o Abdul Razak R/o Kuthal, Tanta, Tehsil Kahara, District Doda, be detained for a period of one year from the date of detention, which is w.e.f. 14-03-2025 till 13-03-2026 and lodged in District Jail Udhampur.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Chandraker Bharti) IAS  
Principal Secretary to the Government  
Dated: - 25-03-2025

No. Home/PB-V/83/2024/ 7631794

Copy for information and necessary action to the:-

1. Director General of Police, J&K.
2. Director General of Prisons, J&K.
3. Addl. Director General of Police, CID, J&K.
4. District Magistrate, Doda.
5. Sr. Superintendent of Police, Doda.
6. Superintendent, District Jail Udhampur.
7. Divisional Forest Officer, Forest Division Bhaderwah.
8. Government Order file/file....

PCA

Nab Tehsildar  
Executive Magistrate 1st Class  
(PA to DC Doda)

(Signature)

(Sidharath Dhiman) JKAS  
Additional Secretary to Government

UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

**Subject:-** Imposition of ban on illegal use /sale / purchase of Portable Chain Saw (Mechanical Cutters) in District Doda U/S 163 of BNSS.



No:- 16139 /DM/Doda.  
Date:- 01.11.2024

**ORDER**

Whereas, a large number of instances have been observed wherein damage to the forest by the forest smugglers and somewhere by SFC contractors in the forests of Chenab Circle has been caused by using the portable chain saw (Mechanical Cutters); and

Whereas, the Divisional Forest Officers have also intimated this office that extensive damage is being done to the forests of District Doda and have requested this office to take necessary action; and

Whereas, it has also been reported that after examining such type of portable chain saw (Mechanical Cutters) and as per its specifications, Mechanical wood cutters come under primary wood based and secondary wood based industry as per SRO-103 of 2012 and use of the same is clear violation of Indian Forest Act, 1927; and

Whereas, it has also been reported that Portable Chain Saw are easily available in the markets of District Doda and the forest/timber smugglers are clandestinely damaging forests continuously by using the same; and

Whereas, it has also come to the notice that such type of Portable Chain Saw (Mechanical Cutters) pose grave threat and challenge for forest protection as the timber smugglers / forest offenders are cutting the green trees in the forests of District Doda and making illegal sale/purchase of the smuggled timber/wood during the night hours; and

Whereas, it has also been reported that the villagers/local inhabitants particularly adjacent to the effected vulnerable forests have dumped the illegal and un-authorized smuggled timber in their residential houses for its illegal use/sale, which is a heinous crime and non-bailable offence; and

Whereas, I am convinced that the situation currently prevailing in the forests of district Doda/Chenab Circle with respect to massive damages of green trees by the timber smugglers requires urgent measures.

In light of the above, deforestation is a major offence under the Act & Laws and as of date, various type of incidents of violations are being observed through viral videos & YouTube, in the broad day light especially in the forests of Chirala & Bhaderwah ranges.

Therefore, in exercise of the powers vested in me U/S 163 of BNSS, I, Sudershan Kumar, JKAS, Addl. District Magistrate, Doda, do hereby order that:-

- a) No person shall use/possess portable chain saw (mechanical cutter) within the territorial limits of district Doda.

*[Signature]*  
Addl District Magistrate  
Doda (J&K)

*[Signature]*  
Nafis Tehsildar  
Executive Magistrate 1st Class  
(PA to DC Doda)

Contd. On P2...



UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE DISTRICT MAGISTRATE DODA

Ph. No. 01996-233230, 233529 (O)  
Fax No. 01996-233231

-P2-

- b) All the persons already possessing a portable chain saw (mechanical cutter) shall immediately deposit them in their respective police stations with concerned SHO and all DFOs/SHOs, Range Officers shall ensure that the owners are dispossessed of the same, within a matter of 07 days from the issuance of this order;
- c) No stockiest/trader shall sell such portable chain saw (mechanical cutters) to any individual/organization without proper permission of undersigned;
- d) Manual hand saw owner shall register themselves with the concerned DFO within a period of 15 days from the issuance of this order.

This order shall come into force with immediate effect and shall remain in force for a period of two months from the date of its issuance.

Any violation of this order shall initiate penal action as warranted under relevant sections of law.

Conservator of Forest, Doda, Sr. Superintendent of Police, Doda and all DFOs shall get the order implemented in letter and spirit.

Issued under my seal & signature today on 01.11.2024.

Addl. District Magistrate,  
Doda (J&K)

Copy to the:-

1. Divisional Commissioner, Jammu for favour of information please.
2. Dy. Inspector General of Police, HQ Batote for information & necessary action.
3. District Magistrate Doda for information.
4. Conservator of Forests, Chenab Circle, Doda for information & necessary action.
5. Senior Superintendent of Police, Doda for information and necessary action.
6. Addl. Deputy Commissioner, Bhaderwah for information & necessary action.
7. Sub Divisional Magistrate, Assar / Thathri / Gandoh and All Tehsildars/ All SHOs/ All I/C Police Posts of district Doda, shall extend their full cooperation during the crackdown being launched against the deforestation / timber smugglers by the forest department in district Doda.
8. Divisional Forest Officer Bhaderwah/Doda/Batote for information & necessary action.

Naib Tehsildar  
Executive Magistrate 1<sup>st</sup> Class  
(PA to DC Doda)



GOVERNMENT OF JAMMU & KASHMIR (UT)  
OFFICE OF THE CONSERVATOR OF FORESTS CHENAB  
CIRCLE, H. Q DODA.

Ph. No. 01996-233590/E-mail: cfchenab@gmail.com

The Divisional Forest Officer,  
Bhaderwah.

No:- CFC/Estt/2024-25/7219-20

Dated:- 04-11-2024

Sub:- Permission of establishment of Temporary firewood at Tanta in Bhaderwah Forest Division.

Ref:- Your office letter No:- DFO/Bhad/2024-25/3463-67 dated:- 23-10-2024.

As recommended by you vide above cited reference, and under circumstances explained, the sanction is hereby accorded to establishment of temporary firewood at Tanta in Chiralla Range of Bhaderwah Forest Division for issuing firewood for 6 months w.e.f date of issue of sanction in terms of Govt. Order No. 300-FST of 2016 dated:- 14-12-2016 subject to the condition that a detailed project report including compartment wise assessment of firewood availability be submitted to this office at the earliest.

(Sandeep Kumar, IFS)  
Conservator of Forests  
Chenab Circle

Copy submitted to Chief Conservator of Forests, Jammu for favour of information.

PCA  
Naib Tehsildar  
Executive Magistrate 1st Class  
(PA to DG Doda)